

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No. 201 – IA(Plan)/19(AHM)2024
In
CP(IB) 287 of 2019

Proceedings under Section 7 IBC

IN THE MATTER OF:

IFCI Ltd

.....Applicant

V/s

Anil Mega Food Park Pvt Ltd

.....Respondent

Order delivered on: 08/07/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the RP

: Mr. Atul Sharma, Advocate a/w. RP

For the SRA

: Mr. Maulik Nanavati, Advocate

ORDER
(Hybrid Mode)

In compliance of the last order dated 25.06.2024 learned Counsel for the applicant / RP submits that compliance affidavit has been filed only on Saturday through E-mode and in process to file physical mode by end of the day.

Further, an extension application was also filed in the Registry on 01.07.2024 for seeking extension of CIRP period. But same is still in scrutiny. Hence, requested that this matter may be taken up only thereafter.

On the other hand, the learned Counsel for the SRA submits that the compliance affidavit of the SRA has been already provided to the RP.

SRA and RP are directed to remain present physically on the next date of hearing.

Re-list on 12.07.2024.

-Sd-
SAMEER KAKAR
MEMBER (TECHNICAL)

-Sd-
SHAMMI KHAN
MEMBER (JUDICIAL)